

(Schedule)	
FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF ATTRIBUTE SHARES AND SECURITIES PRIVATE LIMITED	
RELEVANT PARTICULARS	
1	Name of corporate debtor Attribute Shares and Securities Private Limited
2	Date of incorporation of corporate debtor 18-Mar-96
3	Authority under which corporate debtor is incorporated / registered Registrar of Companies-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U67120MH1996PTC098226
5	Address of the registered office and principal office (if any) of corporate debtor A/401,Pearl Arcade, Daut Baug Lane, Off J. P. Road. , Opp P. K. Jewellers, Andheri (West), Mumbai- 400058 IN .
6	Insolvency commencement date in respect of corporate debtor Order pronounced on: 03/02/2023 (Order Uploaded on NCLT site 07/02/2023)
7	Estimated date of closure of insolvency resolution process 06-Aug-23
8	Name and registration number of the insolvency professional acting as interim resolution professional Mr Vimal Kumar Agrawal IBBI/IPA-001/IPP00741/2017-2018/12247
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board Office No. 4, Ground Floor C Wing, Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 E-mail: vimal@vpagrawal.in
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional Office No. 4, Ground Floor C Wing, Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 E-mail:- cirp.attribute@gmail.com
11	Last date for submission of claims 21-Feb-23
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) https://ibbi.gov.in/downloadform.html (b) Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of Attribute Shares and Securities Private Limited on 03-Feb-2023.</p> <p>The creditors of Attribute Shares and Securities Private Limited, are hereby called upon to submit their claims with proof on or before 21-Feb-2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>	
Name and Signature of Interim Resolution Professional :	Vimal Kumar Agrawal
Date and Place :	08-Feb-2023, Mumbai



INDIA HOME LOAN LIMITED
CIN No. L65910MH1990PLC059499
Regd. Office: 504/504A, 5th Floor, Nirmal Ecstasy, Jatahankar Dosa Road, Mulund (W) Mumbai - 400080
Tel No. 022 - 25683353/54/55 Email Id: ihl@ymail.com
Website: www.indiahomeloan.co.in

UNAUDITED FINANCIAL RESULTS FOR THE THIRD QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2022 (INR in Lakhs)

Sr. No.	Particulars	Quarter Ended (3 months ended)		Year to date figures for current period ended	Corresponding 3 months ended in previous year
		31.12.2022	31.12.2021		
1	Income from operations	648.89	1,752.69		873.03
2	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extra ordinary items)	12.02	71.01		96.91
3	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extra ordinary items)	18.81	60.03		6.99
4	Total Comprehensive Income for the period (comprising profit for the period (after tax) and other comprehensive income (after tax))	19.46	62.52		6.38
5	Paid Up Equity Share Capital	1428.18	1428.18		1428.18
6	Earnings Per share (of Rs 10/- each)	10.00	10.00		10.00
	Basic	0.13	0.42		0.04
	Diluted	0.13	0.42		0.04

Note: The above is the extract of the detailed format of quarterly Un-audited Financial Results filed with BSE Ltd. under Regulation 33 of SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of third quarter and nine months ended December 31, 2022 are available on website of BSE Ltd. viz., www.bseindia.com and on company website viz., www.indiahomeloan.co.in

For India Home Loan Limited
Sd/-
Maheesh N. Pujara
Managing Director

Date : 09/02/2023
Place : Mumbai

केनरा बैंक Canara Bank
गोरेगॉण (ईस्ट) उद्यमी मित्रा ब्रांच: उद्यमी मित्रा, गोरेगॉण (ईस्ट), मुंबई - 400 063. • Tel. : (022) 2927 7094. • Email : cb15017@canarabank.com

POSSESSION NOTICE [Section 13 (4)] (For Immovable Property)

Whereas the undersigned being the Authorized Officer of the Canara Bank under Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice Dated 04.06.2019 calling upon the Borrower 1. Mr. Laljeet Budhiram Yadav 2. Badejal Jileddar Bind And 3. Sitadevi Laljeet Yadav to repay the amount mentioned in the notice, being Rs. 6,36,104.44 /- (Rupees Six Lakh Thirty Six Thousand One Hundred Eight Rupees and Forty Four Paise) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has Taken Possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this 08th day of February in the year 2023.

The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of Rs. 6,36,104.44 /- and interest thereon.

The Borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property
All that part and parcel of the property consisting of Flat No. 405, 4th Floor, Rashmi Complex, Wing Number D, Vasant Nagari, Village Achole, Taluka Vasai, District Thane.

Date : 08/02/2023
Place : Mumbai
Authorised Officer, Canara Bank

This is to inform the General Public that following share certificate of company M/S. Balkrishna Industries Limited having its Registered office at B-66, Waluj Industrial Area, Waluj, Aurangabad, Maharashtra - 431136, registered in the name of the following shareholder/s have been lost by them.

Name of the Shareholder/s	Folio No	Certificate No.	Distinctive No. From - To	No. of Shares
Aseena Viccajee Jt. Avani Viccajee	A00435	28	91511 - 93760	2250

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates. Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents KFin Technologies Ltd, Selenium Tower B, Plot No. 31 & 32, Gachibowli Financial District Nanakramguda, Serilingampally, Hyderabad, - 500032 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Place: Mumbai
Date: 09/02/2023
Name of Shareholder Aseena Viccajee

ALFRED HERBERT (INDIA) LIMITED
CIN: L74999WB1919PLC003516
Regd. Office: 13/3, Strand Road, Kolkata-700 001
Phone: 033 2226 8619/2229 9124;
E-mail : kolkata@alfredherbert.com ; Website: www.alfredherbert.co.in

EXTRACT OF STATEMENT OF UN-AUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER 2022 (Rs. in Lacs)

Sl. No.	Particulars	STANDALONE			CONSOLIDATED		
		Quarter ended 31.12.22	Nine Months ended 31.12.22	Nine Months ended 31.12.21	Quarter ended 31.12.22	Nine Months ended 31.12.22	Nine Months ended 31.12.21
1	Total Income from Operations	38.27	107.97	139.38	44.21	231.51	364.85
2	Net Profit/(Loss) for the period (before Tax and Exceptional Items)	14.39	118.52	95.01	9.42	124.20	176.85
3	Net Profit/(Loss) for the period before Tax (after Exceptional Items)	14.39	118.52	95.01	9.42	124.20	176.85
4	Net Profit/(Loss) for the period after Tax (after Exceptional Items)	16.49	122.65	88.74	10.88	127.05	164.19
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and other Comprehensive Income (after tax)]	325.88	16.43	880.29	328.26	75.78	970.07
6	Equity Share Capital (Face Value of Rs 10/- each)	77.14	77.14	77.14	77.14	77.14	77.14
7	Earnings per Equity Share (Face Value of Rs 10/- each) (Not Annualised): Basic (Rs.) Diluted (Rs.)	2.14 2.14	15.90 15.90	11.50 11.50	1.41 1.41	16.47 16.47	21.28 21.28

Note: 1. The above is an extract of the detailed Quarterly and Nine Months ended Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Nine Months ended Financial Results is available on the Stock Exchange website www.bseindia.com and on the Company's website www.alfredherbert.co.in.
2. The Company has prepared these Standalone and Consolidated Financial Results in accordance with the Companies (Indian Accounting Standards) Rules, 2015 prescribed under section 133 of the Companies Act, 2013.

For and on behalf of the Board
S. S. Jain
Director
(DIN : 00013732)

Place: Kolkata
Date : 9th February, 2023

DHOOT INDUSTRIAL FINANCE LIMITED
CIN : L51900MH1978PLC020725
Regd. Office : 504 Raheja Centre, 214, Nariman Point, Mumbai - 400 021.

EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED ON DECEMBER 31, 2022 (₹ in lakhs)

Sr. No.	Particulars	3 Months Ended		9 Months Ended
		31-12-2022 (Unaudited)	31-12-2021 (Unaudited)	
1	Total income from operations (net)	1365.14	898.79	3821.91
2	Net Profit before tax and exceptional items	(36.72)	(425.02)	639.00
3	Net Profit after tax	(212.17)	(317.60)	312.41
4	Total comprehensive Income for the period	(1113.28)	(1198.14)	(4569.94)
5	Paid-up Equity Share Capital (Face Value of Rs. 10/- per share)	631.80	631.80	631.80
6	Earning Per Share (of ₹ 10/-each)	(3.36)	(5.03)	4.94
	a) Basic (Rs.)	(3.36)	(5.03)	4.94
	b) Diluted (Rs.)	(3.36)	(5.03)	4.94

Notes:-
1. The above is an extract of the detailed format of Quarterly and Nine Months ended Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Nine Months ended Financial Results are available on the Stock Exchange website www.bseindia.com and the Company's website www.dhootfinance.com
2. The financial results have been prepared in accordance with the recognition and measurement principles laid down in the applicable Indian Accounting Standards ("Ind AS") as prescribed under Section 133 of the Companies Act, 2013, read with relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015 and SEBI Circular No. CIR/CFD/FAC/62/2016 dated July 5, 2016.
3. The above financial results of the Company have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on February 09, 2023.
4. The figures of previous quarters and Half year have been regrouped/rearranged wherever necessary.

For and on behalf of the Board
Sd/-
(Managing Director)

Place : Mumbai
Date : February 09, 2023

SANDEEP (INDIA) LTD
Reg Office: 301, PL 899/F, Corporate Arena Piramal Nagar Road, Goregaon West BHD, Mahendra Gardens, Mumbai-400052
UNAUDITED FINANCIAL RESULTS FOR QUARTER AND NINE MONTHS ENDED ON 31ST DECEMBER, 2022 (Amount in Rs.000)

SL No.	PARTICULARS	Quarter ending (31/12/2022)	Nine Months ending (31/12/2022)	Corresponding 3 months ended (31/12/2021)
		Unaudited	Unaudited	Unaudited
1	Total income from operations	7,567.80	26,032.91	5,985.43
2	Net Profit/(Loss) for the period (before tax, Exceptional and/or Extraordinary items)	4,134.23	8,092.20	5,011.08
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	4,134.23	8,092.20	5,011.08
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	3,934.63	7,951.35	4,477.26
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	3,934.63	7,951.35	4,477.26
6	Equity Share Capital (Face value of Rs 10 each)	32,450.00	32,450.00	32,450.00
8	Earning Per Share (of Rs. 10/-each) (for continuing and discontinued operations)	1.21	2.45	1.38
	Basic	1.21	2.45	1.38
	Diluted	1.21	2.45	1.38

Note: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange and Company's Websites.

For Sandeep (India) Ltd
Sd/-
Rashmi Dalmia
Managing Director
DIN: 01347367

Place: Mumbai
Date: 08.02.2023

INDIA GELATINE & CHEMICALS LIMITED
Regd. Office: 703/704, "SHILP", 7th Floor, Nr. Municipal Market, Sheth C.G. Road, Navrangpura, Ahmedabad -380 009 (Gujarat)
Website: www.indiagelatinel.com E-mail: igcl@indiagelatinel.com;
CIN - L99999GJ1973PLC002260

Statement of Unaudited Financial Results for the Quarter and Nine months ended 31st December, 2022 (₹ in Lakhs except EPS)

Sr No	Particulars	Quarter Ended 31/12/2022 (Reviewed)	Nine Months Ended 31/12/2022 (Reviewed)	Quarter Ended 31/12/2021 (Reviewed)
1	Total income	5,758.86	15,090.46	4,469.44
2	Net Profit / (Loss) for the period before tax	1,018.26	1,944.85	165.89
3	Net Profit / (Loss) for the period after tax	766.95	1,459.33	107.45
4	Total comprehensive income for the period (comprising profit for the period (after tax) and other comprehensive income (after tax))	765.87	1,416.27	106.22
5	Equity Share Capital (Face Value per share ₹ 10/-)	709.23	709.23	709.23
6	Earnings Per Share (before and after extraordinary items) (of ₹ 10/- each) Basic & Diluted	10.81	20.58	1.52

Note :
1. The above financial results have been reviewed by the Audit Committee and thereafter approved by the Board of Directors of the Company in their respective meetings held on February 09, 2023. The limited review as required under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015 has been completed by the statutory auditors of the company.
2. The financial results for the quarter and nine months ended December 31, 2022 have been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.
3. The above is an extract of the detailed format of Financial Results for the quarter and nine months ended December 31, 2022, filed with the Stock Exchanges, under the Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results is available on the Stock Exchange website, www.bseindia.com and on the Company's website www.indiagelatinel.com

India Gelatine & Chemicals Limited
Sd/-
Viren C. Mirani
Chairman & Managing Director
DIN : 00044901

Place : Mumbai
Date : February 09, 2023

IB INFOTECH ENTERPRISES LIMITED
CIN: L30006MH1987PLC045529
Reg. Off.: 428, Kailash Plaza, Vallabh Baug Lane, Ghatkopar (E), Mumbai 400 075.
Telephone No. (022) 6670 9800 Email ID: iie@ibinfotech.com

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER 2022 (Rs. in Lakhs(except per share data))

Sr. No.	Particulars	Quarter Ended		Nine Months Ended		Year Ended 31.03.2022 (Audited)
		31.12.2022 (Unaudited)	30.09.2022 (Unaudited)	31.12.2022 (Unaudited)	31.12.2021 (Unaudited)	
1	Total Income from operation	162.36	76.28	0.47	238.87	1.70
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	55.90	14.41	(0.40)	62.55	(10.00)
3	Net Profit/(Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	55.90	14.41	(0.40)	62.55	(10.00)
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	53.24	14.41	(0.40)	59.89	(10.00)
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	53.24	14.41	(0.40)	59.89	(10.00)
6	Paid up Equity Share Capital	128.07	128.07	128.07	128.07	128.07
7	Reserves (excluding Revaluation Reserve)	-	-	-	-	(87.29)
8	Earnings Per Share (EPS) of Rs. 10/- each (for continuing and discontinued operations)	4.16	1.13	(0.03)	4.68	(0.78)
	a) Basic	4.16	1.13	(0.03)	4.68	(0.78)
	b) Diluted	4.16	1.13	(0.03)	4.68	(0.78)

Notes:-
1) The above unaudited financial results for the quarter and nine months ended 31st December 2022 have been reviewed and recommended by the Audit Committee and approved by the Board of Directors of the company at their meeting held on 9th February 2023.
2) The figures of the previous year / period have been regrouped / rearranged / recast to render the comparable with the figures of the current period.
3) The Company's unaudited financial results for the quarter ended 31st December 2022 are prepared in accordance with the Indian Accounting Standards (Ind-AS) as prescribed under Section 133 of the Companies Act, 2013 and notified by the Ministry of Corporate Affairs under the Companies (Indian Accounting Standards) Rules, 2015 (as amended). Ind-AS compliant comparative figures of the preceding quarter ended 30th September 2022 and the corresponding quarter ended 31st December 2021 have not been audited but reviewed by the Statutory Auditors of the Company, while the year ended 31st March 2022 have been audited. However, the Management has exercised due diligence to ensure that the financial results provide true and fair view of the Company's affairs.
4) The figures for the quarter ended 31st December 2022 are the balancing figures between the figures in respect of the nine month ended 31st December 2022 and the unaudited published figures upto the half year ended 30th September 2022.
5) The above is an extract of the detailed format of quarterly/half yearly Financial Results filed with the Stock Exchanges under Regulation 33 of Securities and Exchange board of India (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the quarterly/half yearly Financial Results are available on the stock exchange website - www.bseindia.com and on Company's Website - www.ibinfotech.net.in.

By order of the Board
For IB Infotech Enterprises Limited
Sd/-
Jasmin Parekh
Director

Place : Mumbai
Date : 09.02.2023

REFNOL RESINS AND CHEMICALS LTD.
CIN No.: L24200MH1980PLC023507
Regd. Office : 410/411, Khatau House, Mogul Lane, Mahim (W), Mumbai - 400 016.
E-mail : contact@refnol.com Website : www.refnol.com

EXTRACT OF STATEMENT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2022 (Rs. in Lakhs)

Sr. No.	Particulars	Quarter Ended		Nine Months Ended
		31/12/2022 (Unaudited)	31/12/2021 (Unaudited)	
1	Total income from Operations (net)	1707.55	1384.69	4775.45
2	Net Profit/(Loss) for the period (Before Tax, Exceptional and/or Extraordinary items)	27.01	(4.88)	(54.86)
3	Net Profit/(Loss) for the period before Tax (After Exceptional and/or Extraordinary items)	27.01	(4.88)	(54.86)
4	Net Profit/(Loss) for the period after Tax (After Exceptional and/or Extraordinary items)	27.01	(4.88)	(54.86)
5	Total Comprehensive Income for the period	28.11	(4.77)	(51.56)
6	Paid up Equity Share Capital (Face Value of Rs.10/- each)	308.99	308.99	308.99
7	Earning Per Share (of Rs. 10/- each) (for continuing and discontinued operation)	0.87	(0.16)	(1.78)
	1. Basic	0.87	(0.16)	(1.78)
	2. Diluted	0.87	(0.16)	(1.78)

Notes :
1. The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the Stock Exchange website. (www.bseindia.com) and on the Company's website (www.refnol.com)
2. Key standalone financial information is given below:

Particulars	Quarter Ended		Nine Months Ended
	31/12/2022 (Unaudited)	31/12/2021 (Unaudited)	
Total income from Operations	904.41	951.60	2811.80
Net Profit/(Loss) for the period before Tax (After Exceptional and/or Extraordinary items)	21.34	(23.03)	18.17
Net Profit/(Loss) for the period after Tax (After Exceptional and/or Extraordinary items)	21.34	(23.03)	18.17
Total Comprehensive Income for the period	21.34	(23.03)	18.17

By order of the Board of Directors
For REFNOL RESINS AND CHEMICALS LIMITED
Sd/-
Arup Basu
Managing Director
(DIN: 00956766)

Place : Ahmedabad
Date : 9th February, 2023

MURUDESHWAR CERAMICS LIMITED
CIN : L26914KA1983PLC005401
Regd. Office: 604/B, Murudeshwar Bhavan, Gokul Road, Hubli - 580 030
Ph: (0836) 2331615-18 Fax: (0836) 4252583
E-mail : mch@naveentile.com; web: www.naveentile.com

CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 31.12.2022 (Rs.in lakhs)

Sl. No.	Particulars	Quarter ending 31.12.2022	Year to date Figures 31.12.2022	Previous year Quarter ended 31.12.2021
		1.	Total Income from Operations	4,394.37
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extra-ordinary items)	176.93	452.53	150.57
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extra-ordinary items)	176.93	452.53	150.57
4.	Net profit / (Loss) for the period after tax (after Exceptional and/or Extra-ordinary items)	146.89	389.90	125.00
5.	Share of Profit (Loss) of Associates Accounted for using Equity Method	0.43	34.27	23.76
6.	Other comprehensive income	-	-	-
7.	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive income (after tax)]	147.32	424.17	148.76
8.	Equity Share Capital	5,769.53	5,769.53	5,233.91
9.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	28,319.67	28,319.67	27,838.29
10.	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations) - 1. Basic : 2. Diluted :	0.26 0.25	0.74 0.73	0.28 0.26

Note :
1. The above results for the quarter ended 31st December, 2022 have been reviewed by the Audit Committee and approved by the Board of Directors in their meeting held on 09.02.2023 and Statutory Auditors of the Company have carried out a Limited Review.
2. The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available in the Stock Exchange websites namely: www.bseindia.com (BSE), www.nseindia.com (NSE) and Company website (www.naveentile.com)
3. The Company has acquired 237200 equity shares of RNS Power Limited (RNSPL) during the FY 2021-22 and present holding of the company crossed the 20% in RNSPL and thus RNSPL become an associate company in terms of section 2(b) of the companies Act, 2013 and pursuant to section 129(3) of the Companies Act, 2013 where a company has one or more associate company, it shall, in addition to financial statements provided under sub-section (2) of section 129, prepare a consolidated financial statement of the company. Hence, the consolidated financial statements has been prepared in the books of the company with RNSPL.
4. The previous periods figures have been re-grouped / re-classified wherever necessary.

By Order of the Board of Directors
For MURUDESHWAR CERAMICS LIMITED
Sd/-
Satish R Shetty
Chairman & Managing Director
DIN : 00037526

Place : Bengaluru
Date : 09.02.2023

SEAMEC LIMITED
CIN: L63032MH1986PLC154910
Regd. & Corp. Office: A-901-905, 9th Floor, 215, Atrium, Andheri Kurla Road, Andheri (East), Mumbai-400093
Tel: (91) 22-66941800 / 33041800/ Fax: (91) 22-66941818 / 33041818 | Website: www.seamec.in, Email: contact@seamec.in

EXTRACT OF UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER / NINE MONTHS ENDED DECEMBER 31, 2022 (Rs. In lakh, except per share data)

Sr. No.	Particulars	Standalone		Consolidated	
		Quarter ended	Nine Months Ended	Quarter ended	Nine Months Ended
		31.12.2022	31.12.2021	31.12.2022	31.12.2021
1.	Total Income from Operations (Net)	9,505	9,460	28,165	10,952
2.	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	270	3,699	3,829	(534)
3.	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	270	3,699	3,829	(534)
4.	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	639			

शिक्षकेतर कर्मचारी २० फेब्रुवारीच्या बेमुदत संप करण्याबाबत ठामच

मुंबई आंदोलन करीत परीक्षेच्या कामकाजावर बहिष्कार टाकला आहे. त्याचे परिणाम बारावीच्या प्रात्यक्षिक परीक्षेवर दिसत असताना आता २१

फेब्रुवारीपासून सुरु २० फेब्रुवारीपासून बेमुदत संपावर जाण्याचा निर्णय घेतला. परीक्षेसाठी या आंदोलनाचा फटीका बसणार आहे. कारण सरकारने शिक्षकेतर कर्मचाऱ्यांच्या मागण्या पूर्ण केल्या नाहीतर हे कर्मचारी २० फेब्रुवारीपासून बेमुदत संपावर जाणार आहेत. तसा त्यांनी ठाम निर्णय घेतला असल्याची माहिती अशासकीय महाविद्यालय शिक्षकेतर कर्मचारी संघाचे सरचिटणीस माधव राऊळ यांनी दिली आहे.

सध्या सुरु असलेल्या बहिष्कार आंदोलनाची झळ प्रात्यक्षिक परीक्षेला बसू लागल्याने मुंबईतील भवनस चौपाटी, रुईया, बीएनएन कॉलेज भिवंडी, आदी महाविद्यालयांने या संपातील अडचणीविषयी मुंबई विभागीय शिक्षण मंडळाला पत्र पाठवले आहे. कर्मचारी नसताना परीक्षा घेताना विविध समस्या निर्माण होत असल्याचे अनेक प्राचार्यांचे म्हणणे आहे. तरी यासंदर्भात तुम्हीच मार्गदर्शन करावे, अशी विनंती या प्राचार्यांमार्फत शिक्षण मंडळाच्या मुख्या सचिवांना पाठवलेल्या पत्रात केली आहे. दरम्यान, १४ फेब्रुवारी दुपारी जेवणाच्या वेळेत निदर्शित, १५ फेब्रुवारी रोजी काळ्या फिती लावून निषेध आणि

PUBLIC NOTICE FOR PMC

Simla House CHS Ltd located at Nepean sea Road having registration No. BOM / HSG / 1688 of 1969 situated at Cadastral survey No. 442, 443, 444 of Malabar & Cumballa Hill Division 4, 51/B Nepean sea Road, Malabar Hill, Mumbai-400026 is considering Redevelopment of prime location property, plot area measuring about 9908 sq mt. Layout consists of five wings, each six floors, connected to each other. The total number members are 246 of residential flats, two shops & 81 garages. Proposal / offers in sealed envelopes are invited from the interested, experienced, reputed agencies for project management consultancy (PMC) services in redevelopment space having Architect / Licensed surveyor who are registered with MCGM / MAHAD / SRA / equivalent and having in-house team of qualified / experienced / knowledgeable persons for updated DCRP 2034 coupled with society laws and estimation for project work may submit request letter detailing scope of work they will be performing on behalf of the society and their credentials (detailed profile) at the office of the society situated at the same address on any day between 11am to 4pm on or before 20 Feb 2023 (except Saturday & Sunday closed) on payment of non-refundable amount of Rs 5900 (inclusive of GST) by NEFT or Pay order or Demand draft in the name of 'SIMLA HOUSE CHS LTD', along with valid employment certificate mentioning list of completed Redevelopment Projects / Under progress, attracting MOEF provisions and/or cluster development. Eligibility preferential criteria Minimum 10 years of experience in redevelopment process / space. Having obtained all requisite approvals for cluster size redevelopment projects. Experienced in satisfactory completion of at least 3 society redevelopment projects in last five years and/or worked for more than 25,000 sq mtrs and more. No pending litigation history in respect of projects associated with. Any award-winning redevelopment projects associated with. Site visit shall be facilitated to those agencies who have submitted above as per criteria. For any queries contact us on 8591894743 or email: simlahousechs@gmail.com The society reserves its right to accept or reject any offer without assigning any reason and has power to select any PMC or reject all at its discretion. For Simla House CHS Ltd., Hon. Secretary Place: Mumbai dated 10th Feb 2023

जाहीर सूचना

सध्या चालू असलेल्या ३१ डिसेंबर, २०२१ प्रत्यक्षित रेरा तक्रार क्र. : शितल पाटीलच्या एएससी१०००२४८ आणि सुधीर के. नायड्याच्या एएससी१०००२४९० च्या संदर्भातचे मोनार्च युनिव्हर्सल लाईफटेकचे प्रा. लि. आणि त्यांच्या सर्व संचालकांना कळविण्यासाठी ही सूचना. आम्ही सांगू इच्छितो की उपरोक्त नमूद तक्रारीची पहिली आणि दुसरी सुनावणी अनुक्रमे २६ डिसेंबर, २०२२ आणि १६ जानेवारी, २०२३ रोजी झाली त्या दोन्ही सुनावणी तुमच्या गृहनेरेशीमुळे अनिर्णयित राहिल्या. आम्ही तुम्हाला पुढे असे कळू इच्छितो की, तिसरी सुनावणी १३ फेब्रुवारी, २०२३ रोजी निर्धारित करण्यात आली आहे आणि उपरोक्त नमूद तक्रारीला तुम्ही हजर राहण्यासाठी ही सूचना विनंती मज्जून कृपया विचारात घ्यावी. दिनांक : १०-०२-२०२३ शितल पाटील स्थळ : नवी मुंबई सुधीर के. नायर

अनुसूची	
जाहीर सूचना	
(भारतीय नागरी आणि दिवाळखोरीच्या मंडळ (कोर्पोरेट व्यवसायिकांना दिवाळखोरी ठरवत प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)	
ऑट्टिब्यूट शेअर्स ऑपेड सिक्स्युरिटीज प्रायव्हेट लिमिटेडच्या धनकोचे लक्ष वेधण्याकरिता	
संबंधित तपशील	
१. कोर्पोरेट ऱ्हाणकोचे नाव	ऑट्टिब्यूट शेअर्स ऑपेड सिक्स्युरिटीज प्रायव्हेट लिमिटेड
२. कोर्पोरेट ऱ्हाणकोच्या स्थापनेचा दिनांक	१८ मार्च, १९९६
३. प्राधिकरण ज्या अंतर्गत कोर्पोरेट ऱ्हाणकोची स्थापना/नोंदणीकरण झाले	कंपनी विवेकक, मुंबई
४. कोर्पोरेट ऱ्हाणकोचा कोर्पोरेट ओळख क्र./मर्यादित नाविकर ओळख क्र.	U67120MH1996PTC098226
५. कोर्पोरेट ऱ्हाणकोच्या नोंदणीकरण कार्यालय	७/४०१, पार्ले ऑफिस, दौत बाग लेन, ऑपेन जे. पी. टॉवर, पी.के.जेवर्सलमोअर, अंधेरी (पश्चिम), मुंबई ४०००५८, महाराष्ट्र.
६. कोर्पोरेट ऱ्हाणकोच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	अंतिम सुनावणी: ०२.०२.२०२३ (अंतिम एनव्हेरिटी सुनावणी: ०९.०२.२०२३ रोजी अपाईड करण्यात आला)
७. दिवाळखोरी ठरवत प्रक्रिया परीक्षणकर्त्याचे अंतिम दिनांक	६ ऑक्टोबर, २०२३
८. अंतर्गत ठरवत व्यवसायिक मज्जून काम पाहण्याचा दिवाळखोरी व्यवसायिकांचे नाव आणि नोंदणीकरण क्रमांक	श्री. किमल कुमार अग्रवाल IBBI/MPA-001/MPPO0741/2017-2018/12247
९. मंडळाकडे नोंदणीकरण असण्याबाबत, अंतर्गत ठरवत व्यवसायिकांचा पत्ता आणि ईमेल	कार्यालय क्र. ४, फक्तमजला, सी. किम, सांती ज्योति इमारत, बकवोळी कमर, रेवेचे स्टेशनबळक, भाईंदर पश्चिम, ठाणे फोन ७०११०१०. ईमेल: vimal@vpsagrwal.in
१०. अंतर्गत ठरवत व्यवसायिकांमध्ये फक्तमजला परवडणाराकरिता वारसावकाशाचे नाव आणि ईमेल	कार्यालय क्र. ४, फक्तमजला, सी. किम, सांती ज्योति इमारत, बकवोळी कमर, रेवेचे स्टेशनबळक, भाईंदर पश्चिम, ठाणे फोन ७०११०१०. ईमेल: carp.attndtd@gmail.com
११. दावे सादर करण्याचा अंतिम दिनांक	२१ फेब्रुवारी, २३
१२. अंतर्गत ठरवत व्यवसायिकांचे निष्ठा केंद्रावरून, कायम २१ रजि. उप-व्यवस्था (६अ) च्या खंड (६) अन्वये लावणेचे रजि. कर अर्जद्वारे.	जकाय नाही
१३. कोणत्याही धाड्याचा प्राधिकृत प्रतिक्रिया मज्जून काम करण्याकरिता दरम्यान असलेल्या दिवाळखोरी व्यवसायिकांची नावे (प्रत्येक धाड्याचे तीन नावे)	जकाय नाही
१४. (अ) संक्षिप्त अर्ज आणि (ब) अतिरिक्त प्रतिक्रिया तपशील उपलब्ध असेल	(अ) https://ibbi.gov.in/downloadform.html (ब) जकाय नाही

याद्वारे सूचना देण्यात येते की, अंतर्गत ठरवत व्यवसायिकांच्या नावांविषयी ०३ फेब्रु. २०२३ रोजी ऑट्टिब्यूट शेअर्स ऑपेड सिक्स्युरिटीज प्रायव्हेट लिमिटेडच्या दिवाळखोरी ठरवत प्रक्रिया सुरु करण्याबाबत आदेश दिले आहेत. ऑट्टिब्यूट शेअर्स ऑपेड सिक्स्युरिटीज प्रायव्हेट लिमिटेडच्या धनकोचे लक्ष वेधण्याबाबत दि. २१ फेब्रु. २०२३ रोजी किंवा त्यापूर्वी अंतिम ठरवत व्यवसायिकांच्या नावांविषयी नोंद घ्यावी. १० सप्टेंबर नमूद परवडणार सादर करण्यास संध्याकाळी घेत आहे.

ऑट्टिब्यूट शेअर्स ऑपेड सिक्स्युरिटीज प्रायव्हेट लिमिटेडच्या दिवाळखोरी ठरवत प्रक्रिया सुरु करण्याबाबत आदेश दिले आहेत. ऑट्टिब्यूट शेअर्स ऑपेड सिक्स्युरिटीज प्रायव्हेट लिमिटेडच्या धनकोचे लक्ष वेधण्याबाबत दि. २१ फेब्रु. २०२३ रोजी किंवा त्यापूर्वी अंतिम ठरवत व्यवसायिकांच्या नावांविषयी नोंद घ्यावी. १० सप्टेंबर नमूद परवडणार सादर करण्यास संध्याकाळी घेत आहे.

निरलॉन लिमिटेड

(सीआयएन L17120MH1958PLC011045)

नोंदणीकृत कार्यालय: पहाडी गाव, ऑफ वेस्टर्न एक्सप्रेस हायवे, गोयाव (पूर्व), मुंबई ४०००६३.

ईमेल: info@nirilonltd.com वेबसाइट: www.nirilonltd.com

सूचना

वि. व. २०२२-२३ करिता अंतरिम लाभांशाची घोषणा आणि र्कोर्ड दिनांकाची माहिती

याद्वारे सूचना देण्यात येते की, कंपनीच्या संचालक मंडळाने त्यांच्या गुन्वार, दि. ९ फेब्रुवारी, २०२३ रोजी घेण्यात आलेल्या सभेमध्ये कंपनीच्या इंडिटी भागाधारकांच्या प्रत्येक इंडिटी भागास क्र. १५/- (६.१०/- प्रत्येकी दर्शनी मूल्य असलेल्या इंडिटी भागावर १५.०० दराने) अंतरिम लाभांश वित्त कायदा, २०२० नुसार लागू खोतावर कर कपातीस अधीन राहून घोषित केला आहे.

पुढे याद्वारे सूचना देण्यात येते की, कंपनी कायदा २०१३ च्या कलम ११ अन्वये आणि सुची करानुसार मंडळाने वि. व. २०२२-२३ करिता अंतरिम लाभांश प्रदान करण्याकरिता शुक्रवार, दि. १७ फेब्रुवारी, २०२३ ही र्कोर्ड दिनांक म्हणून निश्चित केली आहे.

अंतरिम लाभांश यांना प्रदान करण्यात येईल:

अ. शुक्रवार, दि. १७ फेब्रुवारी, २०२३ ('र्कोर्ड दिनांक') रोजी कामकाजाचे वेळ संपल्यानंतर नव्याने सिक्स्युरिटी डिवाइडिटी लिमिटेड ('निरलॉन लिमिटेड') आणि सेंट्रल डिवाइडिटी सर्व्हिसेस (इंडिया) लिमिटेड ('सीडीएसएन') (दोन्ही एफव्हीआरच्या 'डिवाइडिटीस' म्हणून उल्लेखित) द्वारे उपलब्ध करून दिलेल्या डेटानुसार शुद्धितअलाइड स्वल्पामध्ये धारण केले भागांच्या बाबतीत सर्व लाभांशी मालक; व. शुक्रवार, दि. १७ फेब्रुवारी, २०२३ ('र्कोर्ड दिनांक') रोजी कामकाजाची वेळ संपल्यानंतर भौतिक स्वरूपात धारणा केलेल्या भागांच्या बाबतीत सर्व सध्याच्या. अंतरिम लाभांश शुक्रवार दि. २४ फेब्रुवारी, २०२३ रोजी किंवा त्यानंतर प्रदान करण्यात येईल.

सध्याच्या भौतिक स्वरूपात भाग धारणा केलेली असल्यास, सेबी आवश्यक स्वरूपानुसार, त्यांचे बँक खाते तपशील, केवायसी कागदपत्रे, पंचनाती वदल, जर असल्यास, कंपनीचे भाग हस्तांतरण एजंट, म्हणजेच लिंक इन्स्टाईम इंडिया प्रा. लि. सी-१०१, २४७ पार्क, एल.बी.एस. मार्ग, विठ्ठली (पश्चिम), मुंबई ४०००८३ यांना आणि इलेक्ट्रॉनिक स्वरूपात भागाधारणा केलेली असल्यास सध्या तपशील त्यांच्या संबंधित डिवाइडिटी पार्टिसिपन्स यांना र्कोर्ड दिनांकास किंवा यापूर्वी सादर करावे.

संचालक मंडळाच्या आवेष्टानुसार निरलॉन लिमिटेडसाठी सही/- जामिन के. भावसार

कंपनी सचिव व उपाध्यक्ष (कायदा) आणि अनुपालन अधिकारी

मुंबई, ९ फेब्रुवारी, २०२३

मुख्य कार्यालय विरार (पूर्व), ता. वसई, जि. पालघर, पिन ४०१ ३०५

दुरुधनी: ०२५०-२५२५१०१/०२३/०४/०५/०६
फॅक्स: ०२५०-२५२५१०७
ई-मेल: vasaivirarcorporation@yahoo.com
जा.क्र.: व.वि.श.म./बांध/४९६/२०२३
दिनांक: ७/०२/२०२३

वसई-विरार शहर महानगरपालिका

सार्वजनिक बांधकाम विभाग, मुख्यालय, विरार (पूर्व)

जाहिर ई-निविदा सूचना

अ. क्र.	कामाचे नाव
१	विरार (प.) प्रभाग क्र. १५ मध्ये पुरापाडा स्मशानजवळ, पुरापाडा येथे ब्रिजचे रूंदीकरण करणे व आर. सी. सी. भिंतीचे बांधकाम करणे.
२	विरार (प.) प्रभाग क्र. ३३ मध्ये विनय युनिक जवळील ब्रिजचे रूंदीकरण करणे व आर. सी. सी. भिंतीचे बांधकाम करणे.
३	विरार (प.) प्रभाग क्र. ३३ मध्ये रानपाडा गावात असलेल्या ब्रिजचे रूंदीकरण करणे व आर. सी. सी. भिंतीचे बांधकाम करणे.
४	विरार (प.) प्रभाग क्र. ३३ मध्ये मोदी हंदाई सर्विस स्टेशन जवळ, रानपाडा येथे ब्रिजचे रूंदीकरण करणे व आर. सी. सी. भिंतीचे बांधकाम करणे.

खालील कामांचे कोरे निविदा फॉर्म <https://mahatenders.gov.in> या संकेतस्थळावर दि. १०/०२/२०२३ पासून उपलब्ध होणार आहे. ई-टेंडरिंग बाबत अधिक माहितीसाठी ई निविदा कक्ष वसई-विरार शहर महानगरपालिका, विरार (मुख्यालय) येथे संपर्क साधावा.

क्र. व.वि.श.म./सा. बांध/४९६/२०२३
दिनांक :- ७/०२/२०२३

सही/-
(राजेंद्र लाड)
कार्यकारी तथा प्र. शहर अभियंता
वसई विरार शहर महानगरपालिका

महाराष्ट्र शासन

सार्वजनिक बांधकाम विभाग, चिपळूण

दुरुधनी क्रमांक ०२३५५/२५२८०६ फॅक्सक्र. ०२३५५/२५२८०६
Web- www.mahapwd.com & e-mail-chiplun.ee@mahapwd.gov.in

निविदा सूचना क्रमांक ५१ सन २०२२-२३ ई-निविदा (ऑनलाईन)

सार्वजनिक बांधकाम विभाग, चिपळूण (दुरुधनी क्रमांक २५२८०६) महाराष्ट्र शासनाच्या योग्य त्या कंत्राटदारांकडून खालील कामांकरिता 'ब-१' नमुन्यातील निविदा निविदा प्रणालीद्वारे (ऑनलाईन) मागवित आहेत.

अ. क्र.	कामाचे नाव	कामाची अंदाजित किंमत रुपये लाखात	ईसारा रक्कम रुपये	काम पूर्ण करण्याचा कालावधी	ई निविदा संचाची किंमत
१	मौजे कालुसेर येथे श्री बाजीबुवा कालेश्वरी मंदीराला पर्वटन विकास अंतर्गत सुविधा पुरविणे ता.चिपळूण जि. रत्नागिरी	७१.५७,३०४/-	७१.६००/-	१२ महिने (पावसाळा धरून)	१०००/- (ना-परतावा) (+जीएसटी)
२	वेळाम ता. मंडणगड येथे पर्वटन स्थळ विकसित करणे व सुधारणा करणे ता. मंडणगड जि. रत्नागिरी	६७.६६,६८७/-	६७.७००/-	१२ महिने (पावसाळा धरून)	१०००/- (ना-परतावा) (+जीएसटी)
३	वेळाम नारायणनगर अंतर्गत रस्ता किमी ०/१०० मध्ये लहान गुलाचे बांधकाम करणे ता. मंडणगड जि.रत्नागिरी	५७.६३,३६०/-	५७.७००/-	१२ महिने (पावसाळा धरून)	१०००/- (ना-परतावा) (+जीएसटी)
४	वेळाम ता. मंडणगड येथे पर्वटन स्थळ विकसित करणे व सुधारणा करणे. ता. मंडणगड जि. रत्नागिरी	४७.९२,२०१/-	४८.०००/-	१२ महिने (पावसाळा धरून)	५००/- (ना-परतावा) (+जीएसटी)
५	वेळाम ता. मंडणगड येथे पर्वटन स्थळ विकसित करणे व सुधारणा करणे ता. मंडणगड जि. रत्नागिरी	१६.१३,४८९/-	१६.२००/-	१२ महिने (पावसाळा धरून)	५००/- (ना-परतावा) (+जीएसटी)
६	पसपुत्र्य सांगेगुळी समारक पालगड येथे स्वातंत्र कमानचे बांधकाम करणे ता. दापोली जि. रत्नागिरी	१४.०५,१५८/-	१४.५००/-	१२ महिने (पावसाळा धरून)	५००/- (ना-परतावा) (+जीएसटी)

ई-निविदेचे वेळापत्रक

१. विलीज टेंडर / डाऊनलोड अॅन्ड बीड प्रोपेरेशन	दिनांक ०९.०२.२०२३ रोजी वेळ सकाळी १०.०० वा. ते दिनांक २३.०२.२०२३ वेळ सायं. १८.०० वाजेपर्यंत.
२. निविदा पूर्व बैठक वेळ व दिनांक	निर्णयित
३. बीड प्रिपेरेशन अंतिम दिनांक	दिनांक २३.०२.२०२३ वेळ सायं. १८.३० वाजेपर्यंत.
४. टेक्निकल / कमांडिअल इन्व्होल्व्मंट ओपनिंग	मा. कार्यकारी अभियंता, (सा.बां.) विभाग चिपळूण यांचे कार्यालयात ऑनलाईन उपलब्ध राहिलेले. १) टेक्निकल :- दि. २७.०२.२०२३ सकाळी १०.०० वाजेपर्यंत. २) कमांडिअल :- दि. २७.०२.२०२३ सकाळी १०.०० वाजेपर्यंत (शक्य झाल्यास).

टिप :- १. सर्व पात्र / इच्छुक निविदाकारांनी निविदापत्रक डाऊनलोड करण्यासाठी व निविदा प्रक्रियेत भाग घेण्यासाठी ई निविदा प्रणालीच्या 'Main Portal- mahatenders.gov.in' वर enroled करणे आवश्यक आहे.

२. निविदाकारांना वर नमुद केलेल्या संकेतस्थळावर ऑनलाईन निविदा सादर करणे संदर्भात काही शंका / अडचणी असल्यास त्यांनी खालील दुरुधनी क्रमांकावर संपर्क साधावा.

NIC (National Informatics Center on 18002337315 (Toll free)

३. निविदाकारांनी निविदा संदर्भात सर्व दस्तऐवज ऑनलाईन सादर करणे अनिवार्य राहिले.

४. इतर अटी व शर्ती ई-निविदा नमुन्यामध्ये फावल्यास मिळतील. सदर कामांची एक अथवा सर्व ई-निविदा कोणतेही कारण न देता रद्द करण्याचे अधिकार सक्षम अधिकारी यांनी राखून ठेवलेले आहेत.

५. वरील कामांची ई-निविदा सूचना सार्वजनिक बांधकाम विभागाच्या www.mahapwd.com या वेबसाईटवर उपलब्ध आहे.

सही/-
कार्यकारी अभियंता
चिपळूण सा.बां. विभाग, चिपळूण.

दिनांक :- ०६/०२/२०२३
क्रमांक : आरओसी-२०२२-२३/क्र-५/८५२९

जाहीर सूचना

तमाम जमिनेस याद्वारे सूचना देण्यात येते की, आमच्या अधिनांच्या सूचने अंतर्गत, आम्ही याद्वारे लिहिलेल्या अनुसूची मध्ये अतिरिक्त तपशीलवारपणे वर्णन केलेल्या मालमतेकरिता ('मालमता') तिचे मातक मज्जून प्लान्टोरेटिड इन्फोर्मेस प्रायव्हेट लिमिटेड, (सीआयएन: U70109PN2021PCT0206421) नोंदणीकृत कार्यालय - सदर् ३, ३६/१/१, कार्यालय क्र. ७०१, ७ वा मजला, चोरसिया जीआर, पुणे - ४११०४५ ('मालक') यांच्या हक्क, शीर्षक आणि हितसंबंधांची तपासणी करित आले. सदर मालमता दिनांक ७ जून, २००८ रोजीच्या क्र. पीएमए/सीआर/०८/२००८ धारण केलेल्या लेटर ऑफ इंटेंट (वेळोवेळी सुधारणा केल्यानुसार) अन्वये जिल्हाधिकारी, पुणे यांच्याद्वारे विशेष टाऊनशिप प्रकल्प असे सूचित मोठ्या जमिनीचा भाग आहे.

मालक सदर् ३, ३६/१ (भाग) आणि सदर् ३, ३६/२ (भाग) धारण केलेल्या मोजमाप ३७.४२३ चौरस मीटरसह आणि सेंटर आर-२९ असे ओळखल्या जाणाऱ्या मालमतेच्या भागावर तिवाची प्रकल्प करण्याच्या प्रक्रियेत आहे, जो स्थार मालमता (जियमन आणि विकास) कायदा, २०१६ अंतर्गत, नोंदणीकरण क्र. पी२९०००४८४८९ धारण केलेल्या 'न्यू मज्जून फेज - १' या नावाने नोंदणीकृत असून त्यामध्ये टॉवर-१, टॉवर-२, टॉवर-३ आणि टॉवर-६ ('प्रकल्प') समाविष्ट आहेत.

मालमता किंवा तिच्या कोणत्याही भागांमधील मालकाच्या हक्क/शीर्षक/हितसंबंधांचे/वर्त/व्या संबंधात आणि/किंवा प्रकल्प आणि/किंवा प्रकल्पांमधील विक्री न झालेल्या मालमता/सदिकांच्या संदर्भात गुणवत्त, भोज, विक्री, विक्रीकरिता करारपत्र, हस्तांतरण, नियुक्ती, भाडेपट्टी, भाडेपट्टीकरिता करारपत्र, पोट-भाडेपट्टी, पोट-भाडेपट्टीकरिता करार, भाडेकरू, परवाना, उप-परवाना, धारणाधिकार, प्रभार, न्याय, देखभाल, वहिदाद, भेट, प्रलंबित कारवाई, अदलाबदल, हिरेसा, लाभांशी हितसंबंध, ताबा, हक्कसोब, त्याग, विभागीय, मुख्यालय, इच्छापत्र, मृत्युपत्र, वारसा, मजला जाणा निर्देशक, विकास अधिकार, कोर्टाधिकार/तसजोड, ताबा, वायट, कोणत्याही न्यायालय किंवा अन्य कोणत्याही वैधानिक किंवा निर्णय घेणारे अधिकारी यांना आदेश किंवा हुक्म किंवा निर्देश किंवा अन्य कोणत्याही पद्धतीने किंवा मागे किंवा अन्यथा कशाही प्रकारे कोणत्याही दवा आणि/किंवा मगणी आणि/किंवा अक्षेप ('दावे') असण्यास सर्व व्यक्तींनी स्वाभाविक आवश्यक सहाय्यक कागदपत्रांच्या प्रतिसह लेखी स्वरूपात सध्या सूचना प्रसिद्धीच्या दिनांकापासून १४ (चौदा) दिवसांच्या कालावधीमध्ये खालील अॅन्ड कें., वकील, यांना वन वर्ल्ड सेंटर, टॉवर १, १३ वा मजला, सेनापती बापट मार्ग, एलिव्हिएटड रोड, मुंबई - ४०००९३ येथे सूचित करावे व त्याची प्रत mumbai@khaitanco.com (श्री. हर्ष पारिख / श्री. करण दत्ताजी यांचे लक्ष असण्यासाठी चिह्नित) येथे ईमेल करावी. असे न केल्यास, मालमता/प्रकल्पाच्या संदर्भात असा कोणत्याही दवा, हक्क, शीर्षक किंवा हितसंबंध अस्तित्वात नाही असे समजण्यात येईल आणि असल्यास तो सोडून दिला किंवा असे परिचायित केले आहेत असे गृहित धरले जाईल आणि तो मातक आणि/किंवा आमच्या अधिनांवर बंधकारक नसेल.

अनुसूची

(जाणचे वर्णन)

गाव मजलुंगे, तातुला मुळशी, जिह्ला पुणे येथे स्थित, वसलेल्या आणि असलेल्या (i) ९५,३०० चौरस मीटरसमूह आणि पैकी सदर् ३, ३६/१ (भाग) मोजमाप ८२,४०० चौरस मीटरसह; (ii) ५०,००० चौरस मीटरसमूह आणि पैकी सदर् ३, ३६/२ (भाग) मोजमाप ४३,६०० चौरस मीटरसह; (iii) ६,३०० चौरस मीटरसमूह आणि पैकी सदर् ३, ४०/१ (भाग) मोजमाप ४,७०० चौरस मीटरसह, एकूण मोजमाप ३२ एकर्स समतूह १,२०,७०० चौरस मीटरसह धारण केलेले जमिनीचे ते सर्व खंड आणि तुकडे.

मालमतेच्या चतुःसीमा खालीलप्रमाणे:

उत्तरेस किंवा त्यादिशेने : मुळा नदी

दक्षिणेस किंवा त्यादिशेने : सदर् ३, ३६ धारण केलेली जमीन

पूर्वेस किंवा त्यादिशेने : सदर् ३, ४१ धारण केलेली जमीन

पश्चिमेस किंवा त्यादिशेने : नंदे गावाची सीमा

दिनांक १० फेब्रुवारी, २०२३

खेतान अॅन्ड के करिता सही/-
भागीदार

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(सीआयएन : L17120MH1958PLC011045)

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दूर. क्र. +९१ (०२२) ४०२८ ११११/२६५८ २२५७/५८/५९
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दि. ३१ डिसेंबर, २०२२ रोजी संपलेल्या तिमाहिकरिता अलेखापरीक्षित वित्तीय निष्कर्ष

(९ लाखांत)

अ. क्र.	वर्गीकरण	संपलेली त्रैमासिक	संपलेली त्रैमासिक	संपलेली त्रैमासिक	संपलेली त्रैमासिक
		३१ डिसेंबर, २०२२	३० सप्टेंबर, २०२२	३१ डिसेंबर, २०२१	३१ मार्च २०२२
		अलेखापरीक्षित	अलेखापरीक्षित	अलेखापरीक्षित	अलेखापरीक्षित
१.	उत्पन्न:				
अ)	कार्यकारणातून महसूल	१४,३७१.७५	१४,३५९.२४	१२,५४७.७५	४२,४५२.६८
ब)	अन्य उत्पन्न	५८.८१	१२५.६५	३५.०२	२६०.४३
एकूण उत्पन्न		१४,४३०.५६	१४,४८४.८९	१२,५८२.७७	४२,७१३.११
२.	खर्च:				
अ)	कर्जाची लाभा खर्च	१३४.८८	१३०.३२	१२४.४६	३११.८६
ब)	वित्तीय मूल्य	२,१९४.०२	२,१९२.३८	६००.४५	१,९२०.३६
क)	घसात व ऋणपरिपोषण खर्च	१,३३८.७१	३,७६२.०६	१,६३७.५५	६,७८६.८५
ड)	मालमता व्यवस्थापन खर्च	१,०७७.६६	१,०५१.२२	७७७.२२	३,०५२.२६
ई)	अन्य खर्च	१,३५०.२४	१,२२१.१४	११८.३९	३,८६५.६२
एकूण खर्च		६,४०५.५६	८,५५७.१४	४,०७७.१७	२६,७९१.९५
					१९,६६६.२७
३.	करपूर नफा (१-२)	७,८२५.०५	५,९२७.७७	४,५११.६०	१५,९६१.१६
४.	कर खर्च				
-कर खर्च		२,४७१.३३	१,८०८.२२	१,८५४.९९	५,१६०.८९
-पूर्वीच्या वर्षांसंदर्भात कर (खालील टीप ६ पहावी)		-	-	२,०१०.६२	-
एकूण कर खर्च		२,४७१.३३	१,८०८.२२	३,८६५.६१	६,०११.००
५.	कर रचणाऱ्या (३-४)	५,३५३.७२	४,११९.५५	१,६५६.९९	१०,८५०.१६
६.	अन्य सर्वसाधारण उत्पन्न				
नफा -नोटा प्रकाशित वगैरे न होणाऱ्या बाबी (नि					